

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 614**  
**IB-1089/ND/2018**  
**IA/5132/2023**

**IN THE MATTER OF:**

**M/s. Tuf Metallurgical Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Albus India Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 23.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor :**

**For the Respondent/Corporate Debtor :Mr. Raghavendra Mohan Bajaj,**  
**Mr. Kanav Agarwal, Advts.**

**ORDER**

**IA/5132/2023**

Ld. Counsel on behalf of Applicant is present and submitted that they have filed rejoinder, however the same is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects, so that it appears on the e-portal. Ld. Counsel on behalf of Respondent is present and submitted that they have not received copy of the rejoinder. Ld. Counsel for the Applicant has undertaken to provide the soft copy of the rejoinder to the Ld. Counsel for the Respondent. List the matter on **27.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**